

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IA(I.B.C)/957(CH)2024
In
C.P. (IB)/154(CH)2019
(Admitted)

IN THE MATTER OF:

Melrose Creations Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Dunlop Auto Tyres Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 22.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None.

For the Respondent : None.

ORDER

Since the Hon'ble Member (Technical) is not present in the Court and also refused to conduct the Court's matter, the matter is now posted to 22.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**